



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Mar/202122/16

DATED: 08/04/2022

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Mar/202122/16 dated 08/04/2022 of Norms Committee - III for the year 2022-23 was held on 08/04/2022 under the Chairmanship of Amiya Chandra, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR, Deputy Director	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
3	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	ASTRAL STERITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00234779AM22
RA File Number	342404000230 AM21
Licence No and Date	3411000016/null

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **4/82-ALC4/2018 dated 19.06.2018** against advance authorization No.**3410043654 dt. 27.11.2017**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Nafcillin For Injection USP 2 gm (Each vial contains nafcillin Sodium equivalent to 2 gm nafcillin)	511000 kg	1	NAFCILLIN SODIUM FOR INJECTION (STERILE BULK)	1200.85 kg
		2	"20MM INJECTION RUBBER STOPPER 110008242	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	2 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	COVALENT LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00234849AM22
RA File Number	092404000480 AM21

Licence No and Date	0911000006/null
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	3 / NC/3/MEET/Mar/202122/16				
Case Status	Case Approved				
Party Name	MALWA OXYGEN & INDUSTRIAL GASES PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022				
HQ File Number	HQRNORM APPLY 00235075AM22				
RA File Number	562404000034 AM21				
Licence No and Date	5611000134/null				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 5/82-ALC4/2020 dated 09.10.2020 against advance authorization No. 5610005606dt.09.05.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
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		6	CUPROUS CHLORIDE	0.10 kg
		7	METHYLE ALCOHOL	2.50 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	4 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00235234AM22
RA File Number	092404000487 AM21
Licence No and Date	0911000014/null

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Clindamycin Palmitate Hydrochloride	1 kg	1	Clindamycin Hydrochloride	1.06 kg
		2	Methylene Chloride (MDC)	2.06 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	5 / NC/3/MEET/Mar/202122/16										
Case Status	Case Approved										
Party Name	ANUH PHARMA LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022										
HQ File Number	HQRNORM APPLY 00232514AM22										
RA File Number	039404000663 AM21										
Licence No and Date	0311000563/null										
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Betamethasone Sodium Phosphate</td><td>1 kg</td><td>1</td><td>Betamethasone IP/BP/EP/USP</td><td>0.78 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	Betamethasone Sodium Phosphate	1 kg	1	Betamethasone IP/BP/EP/USP	0.78 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
Betamethasone Sodium Phosphate	1 kg	1	Betamethasone IP/BP/EP/USP	0.78 kg							

Case No.	6 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BHARAT SERUMS AND VACCINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	018205000446AM20
RA File Number	039404000313 AM20
Licence No and Date	0310830591/25/07/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to refer the case to Department of Biotechnology (DBT) for obtaining its comments.

Case No.	7 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	018205000523AM20
RA File Number	039504001337 AM19
Licence No and Date	0310830995/14/08/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Diphenyl Methyl Phosphonate (DPMP)	1 kg	1	Phenol	0.886 kg
		2	Yellow Phosphorus	0.097 kg
		3	Yellow Phosphorus	0.063 kg
		4	Methanol	0.197 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	8 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved

Party Name	SOMU ORGANO CHEM PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022													
HQ File Number	HQRNORM APPLY 00209972AM22													
RA File Number	072404000296 AM20													
Licence No and Date	0710116207/05/03/2020													
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 5/82-ALC4/2019 dated 02.08.2019 against advance authorization No.0710114735 dt.01.04.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> <tr> <td>1,3-CYCLOHEXANEDIONE</td> <td>1 kg</td> <td>1</td> <td>RESORCINOL</td> <td>1.196 kg</td> </tr> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	1,3-CYCLOHEXANEDIONE	1 kg	1	RESORCINOL	1.196 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
1,3-CYCLOHEXANEDIONE	1 kg	1	RESORCINOL	1.196 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	9 / NC/3/MEET/Mar/202122/16			
Case Status	Case Approved			
Party Name	SOMU ORGANO CHEM PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022			
HQ File Number	HQRNORM APPLY 00209971AM22			
RA File Number	072404000113 AM21			
Licence No and Date	0710116779/22/07/2020			
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 5/82-ALC4/2019 dated 02.08.2019 against advance authorization No.0710114735 dt.01.04.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Export product	Qty.	Sl. No.	Import items	Qty.
1,3-CYCLOHEXANEDIONE	1 kg	1	RESORCINOL	1.196 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	10 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	BRAWN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00203510AM22
RA File Number	05AA04088439 AM22
Licence No and Date	0511005222/05/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
LINCOMYCIN INJECTION USP 600MG/2ML VIAL(CLEAR, COLORLESS TO SLIGHTLY YELLOW SOLUTION, HAVING A SLIGHT ODOR)	1 Number Vial	1	LINCOMYCIN HYDROCHLORIDE USP	719.26 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	11 / NC/3/MEET/Mar/202122/16
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Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00204293AM22
RA File Number	05AA04088821 AM22
Licence No and Date	0511005240/06/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Moxifloxacin HCL and Dexamethasone Sodium Phosphate Eye Drops 0.5%w/v, 0.1% w/v, 5ml (MILFLOX DM,MILFODOX,(MIFLOCO DELTA) (Each ml contain Moxifloxacin Base 5mg. equi. to Moxifloxacin HCL 5.45mg. & Dexamethasone Phosphate1mg equi. to Dexamethasone Sodium Phosphate 1.1mg (Equi.to 872.000gm Moxifloxacin HCL and 176.000gm Dexamethasone SodiumPhosphate))	32000 Number	1	Moxifloxacin Hydrochloride	915.59 gram
		2	Dexamethasone Sodium Phosphate	184.80 gram

RA concerned may take further necessary action as per above decision of NC.

Case No.	12 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	SAVLA CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00204398AM22

RA File Number	03AA040107958 AM22													
Licence No and Date	0311007527/06/10/2021													
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 12/82-ALC4/2018 dated 12.12.2018 against advance authorization No.0310820207dt.02.04.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>HIGH PURITY METHYL TERTIARY BUTYL ETHER 99.8%</td> <td>1 kg</td> <td>1</td> <td>METHYL TERTIARY BUTYL ETHER (MTBE)</td> <td>1 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	HIGH PURITY METHYL TERTIARY BUTYL ETHER 99.8%	1 kg	1	METHYL TERTIARY BUTYL ETHER (MTBE)	1 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
HIGH PURITY METHYL TERTIARY BUTYL ETHER 99.8%	1 kg	1	METHYL TERTIARY BUTYL ETHER (MTBE)	1 kg										

Case No.	13 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00204926AM22
RA File Number	03AA040107079 AM22
Licence No and Date	0311007539/06/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Production / Consumption data duly certified by GST Authorities.	

Case No.	14 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KALPSUTRA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00205042AM22
RA File Number	03AA040108575 AM22
Licence No and Date	0311007542/07/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	15 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00207439AM22
RA File Number	03AA040109530 AM22
Licence No and Date	0311007595/08/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name. ii. Details of Packaging Material may be furnished. iii. Copy of Master Batch Formula for all export items indicating net content of inputs in each export.	

Case No.	16 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	CHEMPLAST SANMAR LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022

HQ File Number	HQRNORM APPLY 00206478AM22
RA File Number	04AA04028427 AM22
Licence No and Date	0411001606/08/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	17 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00206565AM22
RA File Number	09AA04010507 AM22
Licence No and Date	0911001380/08/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	18 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	AMANTA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00206644AM22
RA File Number	08AA04030760 AM22
Licence No and Date	0811002839/08/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 13/82-ALC4/2019 dated 31.01.2020 against advance authorization No.0810144674 dated 25.02.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM HYALURONATE EYE DROPS 0.2 W/V (XAILIN HA / XILIN HA / AQAEYE HA)((EACH 10ML EYEDROPS CONTAINING SODIUM HYALURONATE 20MG + WASTAGE 29.81 PERCENTAGE = 25.961 MG))	1 Number	1	SODIUM HYALURONATE	20 mg / Vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	19 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00207088AM22
RA File Number	09AA04016018 AM22
Licence No and Date	0911001702/08/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
APREPITANT	1 kg	1	(2R)-4-Benzyl-2-[(1R) 1-[3,5-bis-(trifluoromethyl) Phenyl]-ehoxy] Morpholin-3-one	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	20 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00208598AM22
RA File Number	03AA040109754 AM22
Licence No and Date	0311007605/10/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name. ii. Details of Packaging Material may be furnished. iii. Copy of Master Batch Formula for all export items indicating net content of inputs in each export.	

Case No.	21 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00208798AM22
RA File Number	05AA04089568 AM22
Licence No and Date	0511005321/11/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	22 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	OPTRIX LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00208960AM22
RA File Number	09AA04016030 AM22
Licence No and Date	0911001704/11/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
VILDAGLIPTIN	1 kg	1	L-Proline	0.855 kg
		2	1-Adamantanamine Hydrochloride	0.904 kg
		3	DMF	0.50 kg
		4	Isopropyl alcohol	1.20 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	23 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022

HQ File Number	HQRNORM APPLY 00210539AM22			
RA File Number	31AA04028055 AM22			
Licence No and Date	3111000614/12/10/2021			
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Feb/202122/14dated21.02.2022 against advance authorization No.3111000353 dt.24.05.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Acetyl Anisole (4 Methoxy Acetophenone)	1 kg	1	Phenol	0.72 kg
		2	Methanol	0.276 kg
		3	Acetic Anhydride PURITY 99 Percentage	0.755 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	24 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KRITI NUTRIENTS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00210670AM22
RA File Number	56AA04005794 AM22
Licence No and Date	5611000556/12/10/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	25 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00210066AM22
RA File Number	34AA04008458 AM22
Licence No and Date	3411001256/12/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	26 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	NEON LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00210390AM22
RA File Number	03AA040106734 AM22
Licence No and Date	0311007655/12/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	27 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00211838AM22
RA File Number	05AA04081672 AM22

Licence No and Date	0511005408/13/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	28 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00211144AM22
RA File Number	03AA040110377 AM22
Licence No and Date	0311007674/13/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name. ii. Details of Packaging Material may be furnished. iii. Copy of Master Batch Formula for all export items indicating net content of inputs in each export.	

Case No.	29 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AMARA LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00211472AM22
RA File Number	09AA04016055 AM22
Licence No and Date	0911001711/13/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	30 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00211526AM22
RA File Number	03AA040110500 AM22
Licence No and Date	0311007683/13/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	31 / NC/3/MEET/Mar/202122/16													
Case Status	Case Approved													
Party Name	RUMIT LIFE CARE													
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022													
HQ File Number	HQRNORM APPLY 00211689AM22													
RA File Number	03AA040109382 AM22													
Licence No and Date	0311007694/13/10/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Betamethasone Dipropionate IP/BP/EP/USP</td><td>1 kg</td><td>1</td><td>Betamethasone IP/BP/EP/USP</td><td>0.886 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	Betamethasone Dipropionate IP/BP/EP/USP	1 kg	1	Betamethasone IP/BP/EP/USP	0.886 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Betamethasone Dipropionate IP/BP/EP/USP	1 kg	1	Betamethasone IP/BP/EP/USP	0.886 kg										

RA concerned may take further necessary action as per above decision of NC.

Case No.	32 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00211729AM22
RA File Number	05AA04088434 AM22
Licence No and Date	0511005403/13/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
Export description is incomplete. Does not give proportion of two APIs. Please furnish justification for it and get the Advance Authorization amended from RA.	

Case No.	33 / NC/3/MEET/Mar/202122/16				
Case Status	Case Approved				
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022				
HQ File Number	HQRNORM APPLY 00211731AM22				
RA File Number	05AA04090286 AM22				
Licence No and Date	0511005404/13/10/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Export product		Qty.	Sl. No.	Import items	Qty.

Brinzolamide Ophthalmic Suspension, 1% w/v 5ml (Sterile Eye Drops) (BRINOLAR / BRAZTEC)((Each ml contains Brinzolamide equivalent to Brinzolamide Micronized Sterile 10 mg (Equivalent to 1200 Gm of Bulk Drug),)	24000 Numbers	1	Brinzolamide Micronized Sterile	1224 gram
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RA concerned may take further necessary action as per above decision of NC.

Case No.	34 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00212058AM22
RA File Number	03AA040109332 AM22
Licence No and Date	0311007711/14/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	35 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	RUMIT LIFE CARE
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00212190AM22
RA File Number	03AA040109327 AM22
Licence No and Date	0311007716/14/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Betamethasone Dipropionate IP/BP/EP/USP	1 kg	1	Betamethasone IP/BP/EP/USP	0.886 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	36 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	RUMIT LIFE CARE
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00212191AM22
RA File Number	03AA040109313 AM22
Licence No and Date	0311007717/14/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Clobetasol Propionate IP/BP/EP/USP	1 kg	1	Betamethasone IP/BP/EP/USP	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	37 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00214698AM22
RA File Number	03AA040110385 AM22
Licence No and Date	0311007732/17/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	38 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MILAN LABORATORIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00215619AM22
RA File Number	03AA040110497 AM22
Licence No and Date	0311007757/18/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	39 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00215795AM22
RA File Number	03AA040109357 AM22
Licence No and Date	0311007760/18/10/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	40 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	SENTISS PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00217903AM22
RA File Number	05AA04091965 AM22
Licence No and Date	0511005458/20/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Dec/202122/12** dated **17.12.2021** against advance authorization No.**0511003791** dt.**23.07.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Broxinac Eye Drops 0.09% 2.5 ml / Bromfenac Eye Drops 0.09% 2.5ml	1 Vial	1	BROMFENAC SODIUM HYDRATE	2.639 mg / vial
2	Broxinac Eye Drops 0.09% 1.7 ml / Bromfenac Eye Drops 0.09% 1.7ml	1 Vial	2	BROMFENAC SODIUM HYDRATE	1.235 mg / vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	41 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BIODEAL PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00218076AM22
RA File Number	05AA04090221 AM22
Licence No and Date	0511005461/20/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Copy of DML with Approved Composition of the export product.	

Case No.	42 / NC/3/MEET/Mar/202122/16				
Case Status	Case Approved				
Party Name	INTAS PHARMACEUTICALS LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022				
HQ File Number	HQRNORM APPLY 00218590AM22				
RA File Number	08AA04033170 AM22				
Licence No and Date	0811002920/20/10/2021				
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty. (for 1 Number Vial)
1	METHOTREXATE INJECTION BP 25MG/ML [2ML	1 Number	1	METHOTREXATE EP / BP / IP /	55.00 mg

	VIAL](EACH ML CONTAINS: METHOTREXATE PH. EUR. 25MG)			USP / PH. EUR.	
2	METHOTREXATE INJECTION BP 100MG/ML [5 ML VIAL](EACH ML CONTAINS: METHOTREXATE PH. EUR. 100 MG)	1 Number	2	METHOTREXATE EP / BP / IP / USP / PH. EUR.	550.00 mg
3	METHOTREXATE INJECTION BP 100MG/ML [10ML VIAL](EACH ML CONTAINS: METHOREXATE PH. EUR. 100MG)	1 Number	3	METHOTREXATE EP / BP / IP / USP / PH. EUR.	1100.00 mg
4	METHOTREXATE INJECTION USP 25MG/ML [10ML VIAL](EACH ML CONTAINS: METHOTREXATE USP 25MG)	1 Number	4	METHOTREXATE EP / BP / IP / USP / PH. EUR.	275.00 mg
5	METHOTREXATE INJECTION BP 25MG/ML [20ML VIAL](EACH ML CONTAINS: METHOTREXATE PH. EUR. 25MG)	1 Number	5	METHOTREXATE EP / BP / IP / USP / PH. EUR.	525.00 mg
6	METHOTREXATE INJECTION BP 25MG/ML [40ML VIAL](EACH ML CONTAINS: METHOTREXATE PH. EUR. 25MG)	1 Number	6	METHOTREXATE EP / BP / IP / USP / PH. EUR.	1050.00 mg
7	METHOTREXATE INJECTION BP 100MG/ML [50ML VIAL](EACH ML CONTAINS: METHOTREXATE PH. EUR. 100MG [IN WHICH ACTIVE INGREDIENT METHOTREXATE USED IS 32.500 KGS.])	1 Number	7	METHOTREXATE EP / BP / IP / USP / PH. EUR.	5250.00 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	43 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved

Party Name	MICRO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00218694AM22
RA File Number	04AA04006916 AM21
Licence No and Date	0711000597/20/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jul/202122/4 dated 15.07.2021** against advance authorization No.**0711000720 dt. 19.03.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	CIPROFLOXACIN 250MG TABLETS (BP/EP/IP/USP (2500000 Nos.))	2500000 Numbers	1	CIPROFLOXACIN HCL	693.75 kg
2	CIPROFLOXACIN 500MG TABLETS (BP/EP/IP/USP (34800000 Nos.))	34800000 Numbers	2	CIPROFLOXACIN HCL	19314 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	44 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00218995AM22
RA File Number	08AA04033169 AM22
Licence No and Date	0811002929/20/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty. (for 1 Number Vial)
1	MITOXANTRONE CONCENTRATE FOR SOLUTION FOR INFUSION 2MG/ML, 5ML VIAL(EACH ML CONTAINS: MITOXANTRONE HYDROCHLORIDE PH. EUR. EQ. TO MITOXANTRONE 2 MG)	1 Number	1	MITOXANTRONE HYDROCHLORIDE EP / BP / IP / USP / PH. EUR.	12.233 mg
2	MITOXANTRONE CONCENTRATE FOR SOLUTION FOR INFUSION 2MG/ML, 10 ML VIAL(EACH ML CONTAINS: MITOXANTRONE HYDROCHLORIDE PH. EUR. EQ. TO MITOXANTRONE 2 MG)	1 Number	2	MITOXANTRONE HYDROCHLORIDE EP / BP / IP / USP / PH. EUR.	24.465 mg
3	MITOXANTRONE CONCENTRATE FOR SOLUTION FOR INFUSION 2MG/ML, 15 ML VIAL(EACH ML CONTAINS: MITOXANTRONE HYDROCHLORIDE PH. EUR. EQ. TO MITOXANTRONE 2 MG [IN WHICH ACTIVE INGREDIENT MITOXANTRONE HCL USED IS 134.000 GRAMS])	1 Number	3	MITOXANTRONE HYDROCHLORIDE EP / BP / IP / USP / PH. EUR.	36.700 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	45 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	SENTISS PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00217900AM22
RA File Number	05AA04092009 AM22
Licence No and	0511005457/20/10/2021

Date				
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jun/202122/2 dated 02.07.2021 against advance authorization No. 0511002496 dt. 08.05.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Kombinil-DUO Eye/Ear Drops 5ml Vial(Kombinil-DUO Eye/Ear Drops 5ml Vial)	1272727 Vials	1	Dexamethasone Micronised PH EUR USP JP	6.491 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	46 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00219582AM22
RA File Number	31AA04028567 AM22
Licence No and Date	3111000633/21/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Mar/202122/15 dated 17.03.2022 against advance authorization No. 3111000177 dt. 11.03.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Acetyl Anisole (4 MethoxyAcetophenone)	1 kg	1	Phenol	0.74 kg
		2	Methanol	0.276 kg
		3	Acetic Anhydride PURITY 99%	0.755 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	47 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	VETBIOCHEM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00220047AM22
RA File Number	31AA04028555 AM22
Licence No and Date	3111000636/21/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **7/82-ALC4/2020 dated 04.12.2020** against advance authorization No.**3110067816 dt. 11.08.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Florfenicol 20% w/v Oral Suspension	4000 Litres	1	Florfenicol API	800 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	48 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00220068AM22
RA File Number	31AA04027993 AM22
Licence No and Date	3111000637/21/10/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	49 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00220580AM22
RA File Number	05AA04091063 AM22
Licence No and Date	0511005553/21/10/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	50 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022

HQ File Number	HQRNORM APPLY 00220582AM22
RA File Number	05AA04091028 AM22
Licence No and Date	0511005555/21/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	51 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BHAGWATI INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00219420AM22
RA File Number	08AA04033013 AM22
Licence No and Date	0811002934/21/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	52 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00220583AM22
RA File Number	05AA04091027 AM22
Licence No and Date	0511005556/21/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	53 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved

Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022													
HQ File Number	HQRNORM APPLY 00219562AM22													
RA File Number	31AA04028367 AM22													
Licence No and Date	3111000631/21/10/2021													
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Mar/202122/15 dated 17.03.2022 against advance authorization No.3111000130 dt.03.02.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr> <tr> <td>DNOVO BP838</td><td>1 kg</td><td>1</td><td>2,6 xyleneol</td><td>0.954 kg</td></tr> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	DNOVO BP838	1 kg	1	2,6 xyleneol	0.954 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
DNOVO BP838	1 kg	1	2,6 xyleneol	0.954 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	54 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00220585AM22
RA File Number	05AA04090983 AM22
Licence No and Date	0511005557/21/10/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	55 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00219566AM22
RA File Number	31AA04028264 AM22
Licence No and Date	3111000632/21/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Dec/202122/12 dated 17.12.2021** against advance authorization No.**3111000493 dt. 30.07.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
DNOVO BP818 (Powder) (Tetra Methyl Bisphenol F)	1 kg	1	2,6 xylenol	1.06 kg
		2	Paraformaldehyde	0.130 kg
		3	Methanol	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	56 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	TRANSPEK INDUSTRY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00221193AM22
RA File Number	34AA04008496 AM22

Licence No and Date	3411001299/22/10/2021				
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Oct/202122/9 dated 15.10.2021 against advance authorization No. 3410046491 dt. 22.10.2020, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Export product		Qty.	Sl. No.	Import items	Qty.
N-OCTANOYL CHLORIDE		1 kg	1	CAPRYLIC ACID	0.904 kg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	57 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00221196AM22
RA File Number	07AA04035640 AM22
Licence No and Date	0711002189/22/10/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	58 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022

HQ File Number	HQRNORM APPLY 00221594AM22
RA File Number	08AA04033661 AM22
Licence No and Date	0811002958/22/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	59 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	THEMIS NUTRITIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00221695AM22
RA File Number	03AA040108212 AM22
Licence No and Date	0311007847/22/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	60 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00221840AM22
RA File Number	05AA04092995 AM22
Licence No and Date	0511005572/22/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. COA of import and export item with impurity profile.	

- ii. **Process of manufacturing.**
- iii. **Justification for 2.5% wastage.**
- iv. **Complete technical details as per Annexure to Appendix 4E.**

DML.

Case No.	61 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00221872AM22
RA File Number	09AA04016492 AM22
Licence No and Date	0911001748/22/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Tenofovir Disoproxil Succinate	1 kg	1	R 9 2 Phosphonyl Methoxy Propyl Adenine	0.769 kg
		2	Chloromethyl Isopropyl Carbonate	1.3527 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	62 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	VINEET LABORATORIES LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00221961AM22
RA File Number	09AA04016348 AM22
Licence No and Date	0911001751/22/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	63 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00221158AM22
RA File Number	07AA04035636 AM22
Licence No and Date	0711002187/22/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	64 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	OLON ACTIVE PHARMACEUTICAL INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00222021AM22
RA File Number	03AA040112432 AM22
Licence No and Date	0311007856/22/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	65 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00224720AM22
RA File Number	31AA04028703 AM22
Licence No and Date	3111000643/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Justification for low yield of 50% in Phosphorus Oxy Chloride and 42.6% in Ammonia.	

Case No.	66 / NC/3/MEET/Mar/202122/16				
Case Status	Case Approved				
Party Name	CIPLA LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022				
HQ File Number	HQRNORM APPLY 00224766AM22				
RA File Number	03AA040110548 AM22				
Licence No and Date	0311007891/25/10/2021				
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Telmisartan and Amlodipine Tablets 40/10mg / Each uncoated tablets contains :(Telmisartan 40 mg Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to	1 Number	1	Amlodipine Besilate	10.20 mg

	Amlodipine USP 10mg Net wt of Telmisartan Granules is 2020.800 Kgs. Net wt of Amlodipine Besilate is 300.000 Kgs.)				
2	Telmisartan and Amlodipine Tablets 80/10mg / Each uncoated tablets contains : Telmisartan 80 mg(Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 10mg Net wt of Telmisartan Granules is 10777.600 Kgs. Net wt of Amlodipine Besilate is 800.000 Kgs.)	1 Number	2	Amlodipine Besilate	10.20 mg
3	Telmisartan and Amlodipine Tablets 40/5mg / Each uncoated tablets contains : Telmisartan 40 mg(Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 5mg Net wt of Telmisartan Granules is 6286.933 Kgs. Net wt of Amlodipine Besilate is 466.667 Kgs.)	1 Number	3	Amlodipine Besilate	5.10 mg
4	Telmisartan and Amlodipine Tablets 80/5mg / Each uncoated tablets contains : Telmisartan 80 mg(Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 5mg Net wt of Telmisartan Granules is 10777.600 Kgs. Net wt of Amlodipine Besilate is 400.000 Kgs.)	1 Number	4	Amlodipine Besilate	5.10 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	67 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00224852AM22
RA File Number	09AA04016256 AM22
Licence No and Date	0911001764/25/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
LINAGLIPTIN	1 kg	1	8-Bromo-7-(but-2-ynyl)-3-methyl-1-((4-methylquinazolin-2-yl)methyl)-1H-purine-2,6(3H,7H)-dione	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	68 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	METROPOLITAN EXIMCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00225235AM22
RA File Number	03AA040108347 AM22
Licence No and Date	0311007901/25/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	69 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00225362AM22
RA File Number	05AA04093389 AM22
Licence No and Date	0511005627/25/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	70 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00226883AM22
RA File Number	08AA04033768 AM22
Licence No and Date	0811002982/26/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Feb/202122/14** dated **21.02.2022** against advance authorization No. **0811002770** dt. **04.10.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
NALTREXONE HYDROCHLORIDE TABLETS 50 MG(EACH FILM COATED TABLET CONTAINS: NALTREXONEHYDROCHLORIDE PH. EUR. 50 MG [IN WHICH ACTIVE INGREDIENT NALTREXONE HYDROCHLORIDE USED IS 513.540 KGS.])	1 Number	1	NALTREXONE HYDROCHLORIDE EP / BP / IP / USP / PH. EUR	51.00 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	71 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00226895AM22

RA File Number	02AA04031501 AM22
Licence No and Date	0211001401/26/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to refer the case to Department of Chemical & Petrochemicals (D/o C&PC) for obtaining its comments.	

Case No.	72 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00226905AM22
RA File Number	05AA04094141 AM22
Licence No and Date	0511005704/26/10/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	73 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MANGALAM DRUGS AND ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00227461AM22
RA File Number	03AA04097792 AM22
Licence No and Date	0311007966/27/10/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	74 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00227901AM22
RA File Number	02AA04030895 AM22
Licence No and Date	0211001406/27/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to refer the case to Department of Chemical & Petrochemicals (D/o C&PC) for obtaining its comments.	

Case No.	75 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SHREE JAYA LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00229681AM22
RA File Number	09AA04016739 AM22
Licence No and Date	0911001789/28/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Complete technical details as per Annexure to Appendix 4E. NOC from MOEF for the import and use of Freon Gas.	

Case No.	76 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KREATIVE ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00229743AM22
RA File Number	09AA04016534 AM22
Licence No and Date	0911001791/28/10/2021

Norms Committee Decision:
Deferred for comments of TE.

Case No.	77 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00229799AM22
RA File Number	05AA04094507 AM22
Licence No and Date	0511005751/28/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	78 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BDR PHARMACEUTICALS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00235646AM22
RA File Number	03AA040116357 AM22
Licence No and Date	0311008044/29/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	79 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00230750AM22

RA File Number	09AA04016788 AM22
Licence No and Date	0911001796/29/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	80 / NC/3/MEET/Mar/202122/16			
Case Status	Case Approved			
Party Name	ENALTEC LABS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022			
HQ File Number	HQRNORM APPLY 00235674AM22			
RA File Number	03AA040115872 AM22			
Licence No and Date	0311008046/29/10/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Case No.	81 / NC/3/MEET/Mar/202122/16			
Case Status	Case Deferred			
Party Name	AARTI DRUGS LIMITED			
Meeting Number	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022			

and Date	
HQ File Number	HQRNORM APPLY 00231062AM22
RA File Number	03AA040112473 AM22
Licence No and Date	0311008038/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Production / Consumption data duly certified by GST Authorities.	

Case No.	82 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BAZAYAN ENTERPRISES LLP
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00235681AM22
RA File Number	03AA04078009 AM22
Licence No and Date	0311008047/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Drug Manufacturing Licence of Export Product.	

Case No.	83 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00237170AM22
RA File Number	03AA040116473 AM22
Licence No and Date	0311008055/31/10/2021

Date	
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	84 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	RUMIT LIFE CARE
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00238234AM22
RA File Number	03AA040116165 AM22
Licence No and Date	0311008108/01/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Betamethasone Dipropionate IP/BP/EP/USP	1 kg	1	Betamethasone IP/BP/EP/USP	0.886 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	85 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	RUMIT LIFE CARE
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00238265AM22

RA File Number	03AA040116164 AM22			
Licence No and Date	0311008110/01/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Clobetasol Propionate IP/BP/EP/USP	1 kg	1	Betamethasone IP/BP/EP/USP	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	86 / NC/3/MEET/Mar/202122/16			
Case Status	Case Approved			
Party Name	STERILE INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022			
HQ File Number	HQRNORM APPLY 00238470AM22			
RA File Number	05AA04094508 AM22			
Licence No and Date	0511005871/01/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202021/4 dated 12.02.2021 against advance authorization No. 0510414007dt.16.04.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.

VANCOMYCIN HYDROCHLORIDE(STERILE)	1 kg	1	Vancomycin HCL (Non Sterile)	1.01 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	87 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00238502AM22
RA File Number	05AA04094832 AM22
Licence No and Date	0511005876/01/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **7/82-ALC4/2020 dated 04.12.2020** against advance authorization No. **0510415816 dt. 10.11.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty. per 5 ml vial
Dorzolamide and Timolol Ophthalmic Solution, 2.0%w/v + 0.5%w/v, 5ml (TIMODOL Sterile Eye Drops) (LOFTEMIDE) ((Each ml contains Dorzolamide Hydrochloride equivalent to Dorzolamide 20 mg (Equivalent to 2.200 Kg of Bulk Drug),and Timolol Maleate equivalent to Timolol 5.0 mg (Equivalent to 0.550 Kg. of Bulk Drug))	1 Number	1	Dorzolamide Hydrochloride	117.095 mg
		2	Timolol Maleate	35.70 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	88 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	AMI LIFESCIENCES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00238511AM22
RA File Number	34AA04009023 AM22
Licence No and Date	3411001360/01/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Dec/202122/12dated 17.12.2021** against advance authorization No.**3411000856dt.**

16.07.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Mononitrate	0.922 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	89 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	MANGALAM DRUGS AND ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00238516AM22
RA File Number	03AA040109085 AM22

Licence No and Date	0311008136/01/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Dec/202122/12dated 17.12.2021 against advance authorization No.0311005189dt. 07.07.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
LUMEFANTRINE	1 kg	1	FLUORENE	0.90 kg
		2	DIMETHYL FORMAMIDE (DMF	0.555 kg
		3	DI N BUTYLAMINE (N-DBA)	0.50 kg
		4	4-CHLOROBENZALDEHYDE	0.3476 kg
		5	SODIUM BOROHYDRIDE	0.060 kg
		6	METHYLENE DICHLORIDE (MDC)	1.83 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	90 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BHARAT PARENTERALS LIMITED
Meeting Number	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00239596AM22
RA File Number	34AA04008748 AM22
Licence No and Date	3411001363/02/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	91 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00239687AM22
RA File Number	03AA040115878 AM22
Licence No and Date	0311008179/02/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name. ii. Details of Packaging Material may be furnished. iii. Copy of Master Batch Formula for all export items indicating net content of inputs in each export.	

Case No.	92 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00239722AM22
RA File Number	07AA04038456 AM22
Licence No and Date	0711002275/02/11/2021

Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	93 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00239729AM22
RA File Number	07AA04038459 AM22
Licence No and Date	0711002276/02/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jun/202122/2 dated 02.07.2021** against advance authorization No.**0710115189dt.19.07.2019**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.	Sl. No.	Import items	Qty.
1	CALCIUM GLUCONATE (EP FOR INJECTION/JP/USP/POWDER)	1 kg	1	CALCIUM GLUCONATE	1.09 kg
2	CALCIUM BOROGLUCONATE	1 kg	1	CALCIUM GLUCONATE	0.946 kg
3	CALCIUM GLUBIONATE(FOR INJECTION) / CALCIUM GLUBIONATE	1 kg	1	CALCIUM GLUCONATE	0.430 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	94 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00239769AM22
RA File Number	09AA04001389 AM22
Licence No and Date	0911001808/02/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to refer the case to Department of Biotechnology (DBT) for obtaining its comments.	

Case No.	95 / NC/3/MEET/Mar/202122/16													
Case Status	Case Approved													
Party Name	KUSUMA PHARMA													
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022													
HQ File Number	HQRNORM APPLY 00239788AM22													
RA File Number	03AA040117605 AM22													
Licence No and Date	0311008185/02/11/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Mar/202122/15 dated 17.03.2022 against advance authorization No. 0311002428dt.11.03.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>ZINC CITRATE TRIHYDRATE (PURE)</td><td>50000 kg</td><td>1</td><td>CITRIC ACID MONOHYDRATE</td><td>34109.5 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	ZINC CITRATE TRIHYDRATE (PURE)	50000 kg	1	CITRIC ACID MONOHYDRATE	34109.5 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
ZINC CITRATE TRIHYDRATE (PURE)	50000 kg	1	CITRIC ACID MONOHYDRATE	34109.5 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	96 / NC/3/MEET/Mar/202122/16
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Case Status	Case Deferred
Party Name	BDR PHARMACEUTICALS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00239319AM22
RA File Number	03AA040117252 AM22
Licence No and Date	0311008158/02/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	97 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	BELCHEM INDUSTRIES (INDIA) PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00239808AM22
RA File Number	03AA040117646 AM22
Licence No and Date	0311008190/02/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	98 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00239466AM22
RA File Number	03AA040116810 AM22
Licence No and Date	0311008170/02/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

i. **Stoichiometric balance on molar basis to arrive at the quantity of raw material asked for.**

Clarification regarding yield shown as 121% in step No. 2, since yield can not be more than 100%.

Case No.	99 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	KHILARI LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00240478AM22
RA File Number	03AA040117695 AM22
Licence No and Date	0311008211/03/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ARTEMETHER	1 kg	1	ARTEMISININ	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	100 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SYNTHO CHIRALS PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00240653AM22
RA File Number	09AA04017004 AM22
Licence No and Date	0911001811/03/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	101 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00240922AM22
RA File Number	03AA040114188 AM22
Licence No and Date	0311008242/03/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	102 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00240924AM22
RA File Number	03AA040114092 AM22
Licence No and Date	0311008243/03/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Mar/202122/15 dated 17.03.2022 against advance authorization No.0311000630dt.04.01.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
DIPHENYL ISODECYL PHOSPHITE((DPDP))	1 kg	1	PHENOL	0.557 kg
		2	ISODECYL ALCOHOL OR 2 PROPYL HEPTANOL	0.419 kg
		3	YELLOW PHOSPHORUS	0.087 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	103 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	HETERO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00240943AM22
RA File Number	09AA04016704 AM22
Licence No and Date	0911001814/03/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
(2S,3S,5S)-2-amino-3-hydroxy-5-tert butyl carbonyl amino-1,6-	1 kg	1	(S,E)-5-AMINO-2-(DIBENZYLAMINO)-1,6-	1.77 kg

diphenyl-hexane			DIPHENYLHEX-4-EN-3-ONE	
		2	SODIUM BORO HYDRIDE	0.45 kg
		3	TETRA HYDRO FURAN	0.48 kg
		4	2,2,2 TRI FLUORO ACETIC ACID	2.16 kg
		5	DI TERT.BUTYL DI CARBONATE	0.92 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	104 / NC/3/MEET/Mar/202122/16			
Case Status	Case Approved			
Party Name	PORUS LABORATORIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022			
HQ File Number	HQRNORM APPLY 00241165AM22			
RA File Number	09AA04016450 AM22			
Licence No and Date	0911001817/03/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 5/82-ALC4/2020 dated 09.10.2020 against advance authorization No. 0910068738 dt. 11.05.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.

2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1	PHTHALIC ANHYDRIDE	0.927 kg
		2	PHENOL	1.145 kg
		3	ZINC CHLORIDE	0.104 kg
		4	ANILINE	0.596 kg
		5	METHANOL	0.715 kg
		6	ACTIVATED CARBON	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	105 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00240477AM22
RA File Number	03AA040115048 AM22
Licence No and Date	0311008210/03/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 5/82-ALC4/2020 dated 09.10.2020 against advance authorization No. 0910068738 dt. 11.05.2020, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
CEFEPIME FOR INJECTION	1 kg	1	CEFEPIME HCL NON STERILE	0.655 kg
		2	L ARGININE	0.370 kg
		3	PACKING MATERIAL ALUMINIUM CANISTER 10KG	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	106 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	INDIA GLYCOLS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00244346AM22
RA File Number	05AA04093440 AM22
Licence No and Date	0511005996/08/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
Percentage activity of Silver Catalyst.	

Case No.	107 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	HETERO DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022

HQ File Number	HQRNORM APPLY 00244472AM22													
RA File Number	09AA04016986 AM22													
Licence No and Date	0911001820/08/11/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <tr> <td>Export product</td> <td>Qty.</td> <td>Sl. No.</td> <td>Import items</td> <td>Qty.</td> </tr> <tr> <td>Imeglimin HCl</td> <td>1 kg</td> <td>1</td> <td>L (+) TARTARIC ACID</td> <td>2.40 kg</td> </tr> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Imeglimin HCl	1 kg	1	L (+) TARTARIC ACID	2.40 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Imeglimin HCl	1 kg	1	L (+) TARTARIC ACID	2.40 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	108 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00245478AM22
RA File Number	03AA040118307 AM22
Licence No and Date	0311008357/09/11/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	109 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	NITIKA PHARMACEUTICAL SPECIALITIES PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00245623AM22
RA File Number	50AA04003867 AM22
Licence No and Date	5011000294/09/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	110 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AARTI INDUSTRIES LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00246187AM22
RA File Number	03AA04078980 AM22
Licence No and Date	0311008372/09/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	111 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00246327AM22
RA File Number	03AA040117674 AM22
Licence No and Date	0311008377/09/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	112 / NC/3/MEET/Mar/202122/16
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Case Status	Case Deferred
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00246330AM22
RA File Number	03AA040117679 AM22
Licence No and Date	0311008378/09/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	113 / NC/3/MEET/Mar/202122/16													
Case Status	Case Approved													
Party Name	UNITED MUD-CHEM PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022													
HQ File Number	HQRNORM APPLY 00246334AM22													
RA File Number	03AA040116697 AM22													
Licence No and Date	0311008379/09/11/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>RHEOLOGY MODIFIER (containing 95% Dimer Acid)</td><td>1 kg</td><td>1</td><td>Dimer Acid</td><td>0.969 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	RHEOLOGY MODIFIER (containing 95% Dimer Acid)	1 kg	1	Dimer Acid	0.969 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
RHEOLOGY MODIFIER (containing 95% Dimer Acid)	1 kg	1	Dimer Acid	0.969 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	114 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	REYAANSH HEALTHCARE
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00246356AM22
RA File Number	03AA040110381 AM22
Licence No and Date	0311008381/09/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	115 / NC/3/MEET/Mar/202122/16				
Case Status	Case Approved				
Party Name	SENTISS PHARMA PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022				
HQ File Number	HQRNORM APPLY 00247246AM22				
RA File Number	05AA04097736 AM22				
Licence No and Date	0511006029/10/11/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202021/4 dated 12.02.2021 against advance authorization No. 0510413849dt.12.03.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					

2	Broxinac Eye Drops 0.09% 1.7 ml / Bromfenac Eye Drops 0.09% 1.7ml	1 Vial	2	Bromfenac Sodium Hydrate	2.639 mg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	116 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00246932AM22
RA File Number	03AA040119771 AM22
Licence No and Date	0311008387/10/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	117 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00248392AM22
RA File Number	03AA040117919 AM22
Licence No and Date	0311008437/11/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	118 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred

Party Name	AMINES AND PLASTICIZERS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00248395AM22
RA File Number	03AA040113998 AM22
Licence No and Date	0311008443/11/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Stoichiometric balance on molar basis to arrive at the quantity of raw material asked for.	

Case No.	119 / NC/3/MEET/Mar/202122/16																									
Case Status	Case Approved																									
Party Name	ZENTIVA PRIVATE LIMITED																									
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022																									
HQ File Number	HQRNORM APPLY 00248989AM22																									
RA File Number	03AA040119863 AM22																									
Licence No and Date	0311008474/11/11/2021																									
Norms Committee Decision:																										
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																										
<table><tr><td>Sl. No.</td><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td rowspan="2">1</td><td rowspan="2">Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 5-12.5mg((Net Wt. Hydrochlorothiazide 125.00 KGS) (Net Wt.Ramipril 50.00 KGS))</td><td rowspan="2">1 Number</td><td>1</td><td>Hydrochlorothiazide</td><td>12.75 mg</td></tr><tr><td>2</td><td>Ramipril</td><td>5.10 mg</td></tr><tr><td>2</td><td>Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 2.5-12.5mg((Net</td><td>1 Number</td><td>3</td><td>Hydrochlorothiazide</td><td>12.75 mg</td></tr></table>						Sl. No.	Export Product	Qty.	Sl. No.	Import Items	Qty.	1	Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 5-12.5mg((Net Wt. Hydrochlorothiazide 125.00 KGS) (Net Wt.Ramipril 50.00 KGS))	1 Number	1	Hydrochlorothiazide	12.75 mg	2	Ramipril	5.10 mg	2	Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 2.5-12.5mg((Net	1 Number	3	Hydrochlorothiazide	12.75 mg
Sl. No.	Export Product	Qty.	Sl. No.	Import Items	Qty.																					
1	Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 5-12.5mg((Net Wt. Hydrochlorothiazide 125.00 KGS) (Net Wt.Ramipril 50.00 KGS))	1 Number	1	Hydrochlorothiazide	12.75 mg																					
			2	Ramipril	5.10 mg																					
2	Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 2.5-12.5mg((Net	1 Number	3	Hydrochlorothiazide	12.75 mg																					

	Wt. Hydrochlorothiazide 125.00 KGS) (Net Wt.Ramipril 25.00 KGS))		4	Ramipril	2.55 mg
3	Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 5-25mg((Net Wt. 1 Number Hydrochlorothiazide 750.00 KGS) (Net Wt.Ramipril 150.00 KGS))	1 Number	5	Hydrochlorothiazide	25.50 mg
			6	Ramipril	5.10 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	120 / NC/3/MEET/Mar/202122/16				
Case Status	Case Approved				
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022				
HQ File Number	HQRNORM APPLY 00249183AM22				
RA File Number	05AA04098079 AM22				
Licence No and Date	0511006070/11/11/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202122/13 dated 21.01.2022 against advance authorization No. 0510413971dt.13.04.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import Items	Qty. (for 1 Number, 100 ml Bottle)
1	Nurofen For Children Orange ((Total qty 1 Number	1	1	Ibuprofen	2.10 gram

	in ML = 23,40,00,000 ML))		2	Tween 80 (Polysorbate 80)	0.01 gram
			3	Glycerine	12.616 gram
			4	Lycasin 80/55 (Maltotol)	46.30 gram
			5	Sodium Saccharin 40/80	0.20 gram
			6	Citric Acid Monohydrate	0.40 gram
			7	Tri Sodium Citrate Dihydrate	0.509 gram
			8	Xanthan Gum	0.75 gram
			9	Sodium Chloride	0.11 gram
			10	Orange flavour	0.25 gram
			11	Domiphen Bromide (BP)	0.01 gram
			12	987 PP28mm M-LOC H&A White T/E	Relevant as per packing policy
			13	A001 5ML Syringe	
			14	0195 NRFN SYRNG PLG	
			15	Pet Bottle	

2	Nurofen For Children Strawberry ((Total qty in ML = 3,60,00,000 ML))	1 Number	16	Ibuprofen	2.10 gram
			17	Tween 80 (Polysorbate 80)	0.01 gram
			18	Glycerine	12.616 gram
			19	Lycasin 80/55 (Maltotol)	46.30 gram
			20	Sodium Saccharin 40/80	0.20 gram
			21	Citric Acid Monohydrate	0.40 gram
			22	Tri Sodium Citrate Dihydrate	0.509 gram
			23	Xanthan Gum	0.75 gram
			24	Sodium Chloride	0.11 gram
			25	Domiphen Bromide (BP)	0.01 gram
			26	Straw flav KOSHER PHL-142134	0.25 gram
			27	987 PP28mm M-LOC H&A White T/E	Relevant as per packing policy
			28	A001 5ML Syringe	

			29	0195 NRFN SYRNG PLG	
			30	Pet Bottle	

RA concerned may take further necessary action as per above decision of NC.

Case No.	121 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	NEXUS PHARMA CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00249362AM22
RA File Number	08AA04034685 AM22
Licence No and Date	0811003119/11/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Dexamethasone Sodium Phosphate USP	1 kg	1	Dexamethasone base	0.78 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	122 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved

Party Name	SENTISS PHARMA PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022													
HQ File Number	HQRNORM APPLY 00250405AM22													
RA File Number	05AA04097584 AM22													
Licence No and Date	0511006110/12/11/2021													
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202122/13 dated 21.01.2022 against advance authorization No.0511003964dt.02.08.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1" data-bbox="183 520 2113 743"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%)- 5ml</td> <td>1 Vial</td> <td>1</td> <td>Brinzolamide</td> <td>51.00 mg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export Product	Qty.	Sl. No.	Import Items	Qty.	Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%)- 5ml	1 Vial	1	Brinzolamide	51.00 mg
Export Product	Qty.	Sl. No.	Import Items	Qty.										
Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%)- 5ml	1 Vial	1	Brinzolamide	51.00 mg										

Case No.	123 / NC/3/MEET/Mar/202122/16			
Case Status	Case Approved			
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022			
HQ File Number	HQRNORM APPLY 00250407AM22			
RA File Number	05AA04096391 AM22			
Licence No and Date	0511006111/12/11/2021			
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202122/13 dated 21.01.2022 against advance authorization No.0510414035dt.20.04.2020, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is				

less:

Export Product	Qty.	Sl. No.	Import Items	Qty.
Meropenem Buffered (Meropenem Sod Carbonate Blend)(Bulk Drug / Pharmacopeal Grade)	1 kg	1	(4R,5S,6S)-3-[[[(3S,5S)-5-(Dimethylcarbamoyl)-3-pyrrolidinyl]thio]-6-[(1R)-1-hydroxyethyl]-4methyl-7-oxo-1-azabicyclo	0.8278 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	124 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	FREESIA CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00249915AM22
RA File Number	03AA040117893 AM22
Licence No and Date	0311008508/12/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	125 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ENCEE AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00250347AM22
RA File Number	32AA04026501 AM22
Licence No and	3211001926/12/11/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Justification of low yield of 37%. Production / Consumption data duly certified by GST.	

Case No.	126 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	KUSUMA PHARMA
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00250919AM22
RA File Number	03AA040116489 AM22
Licence No and Date	0311008529/13/11/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	127 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00253270AM22
RA File Number	05AA04099135 AM22
Licence No and Date	0511006147/15/11/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	128 / NC/3/MEET/Mar/202122/16										
Case Status	Case Approved										
Party Name	INTAS PHARMACEUTICALS LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022										
HQ File Number	HQRNORM APPLY 00253463AM22										
RA File Number	08AA04034748 AM22										
Licence No and Date	0811003137/15/11/2021										
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Feb/202122/14 dated 21.02.2022 against advance authorization No.0811002770 dt. 04.10.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>NALTREXONE HYDROCHLORIDE TABLETS 50 MG(EACH FILM COATED TABLET CONTAINS: NALTREXONE HYDROCHLORIDE PH.EUR.50MG [IN WHICH ACTIVE INGREDIENT NALTREXONE HYDROCHLORIDE USED IS 76.500 KGS.])</td><td>1 Number</td><td>1</td><td>NALTREXONE HYDROCHLORIDE EP / BP / IP / USP / PH. EUR</td><td>51.00 mg / Tablet</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export Product	Qty.	Sl. No.	Import Items	Qty.	NALTREXONE HYDROCHLORIDE TABLETS 50 MG(EACH FILM COATED TABLET CONTAINS: NALTREXONE HYDROCHLORIDE PH.EUR.50MG [IN WHICH ACTIVE INGREDIENT NALTREXONE HYDROCHLORIDE USED IS 76.500 KGS.])	1 Number	1	NALTREXONE HYDROCHLORIDE EP / BP / IP / USP / PH. EUR	51.00 mg / Tablet
Export Product	Qty.	Sl. No.	Import Items	Qty.							
NALTREXONE HYDROCHLORIDE TABLETS 50 MG(EACH FILM COATED TABLET CONTAINS: NALTREXONE HYDROCHLORIDE PH.EUR.50MG [IN WHICH ACTIVE INGREDIENT NALTREXONE HYDROCHLORIDE USED IS 76.500 KGS.])	1 Number	1	NALTREXONE HYDROCHLORIDE EP / BP / IP / USP / PH. EUR	51.00 mg / Tablet							

Case No.	129 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00253467AM22
RA File Number	08AA04034735 AM22
Licence No and Date	0811003139/15/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jan/202122/13dated 21.01.2022** against advance authorization No.**0811002234dt.04.08.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import Items	Qty.
BIVALIRUDIN FOR INJECTION 250 MG/VIAL (5ML VIAL)(EACH VIAL CONTAINS: BIVALIRUDIN 250 MG[IN WHICH ACTIVE INGREDIENT BIVALIRUDIN USED IS 1075.000 GRAMS])	1 Number	1	BIVALIRUDIN	275 mg / Vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	130 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00252656AM22
RA File Number	03AA040113394 AM22
Licence No and Date	0311008534/15/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

Production / Consumption data duly certified by GST Authorities.

Case No.	131 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved

Party Name	AMINES AND PLASTICIZERS LIMITED																			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022																			
HQ File Number	HQRNORM APPLY 00252657AM22																			
RA File Number	03AA040113271 AM22																			
Licence No and Date	0311008536/15/11/2021																			
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 4/82-ALC4/2018 dated 19.06.2018 against advance authorization No.0310818924dt.06.02.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="3">N-METHYL MORPHOLINE OXIDE - 50%</td> <td rowspan="3">1 kg</td> <td>1</td> <td>MORPHOLINE</td> <td>0.412 kg</td> </tr> <tr> <td>2</td> <td>HYDROGEN PEROXIDE 50%</td> <td>0.322 kg</td> </tr> <tr> <td>3</td> <td>FORMIC ACID</td> <td>0.218 kg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	N-METHYL MORPHOLINE OXIDE - 50%	1 kg	1	MORPHOLINE	0.412 kg	2	HYDROGEN PEROXIDE 50%	0.322 kg	3	FORMIC ACID	0.218 kg
Export product	Qty.	Sl. No.	Import items	Qty.																
N-METHYL MORPHOLINE OXIDE - 50%	1 kg	1	MORPHOLINE	0.412 kg																
		2	HYDROGEN PEROXIDE 50%	0.322 kg																
		3	FORMIC ACID	0.218 kg																
RA concerned may take further necessary action as per above decision of NC.																				

Case No.	132 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	AMINES AND PLASTICIZERS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00252833AM22
RA File Number	03AA040113273 AM22
Licence No and Date	0311008552/15/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **4/82-ALC4/2018 dated 19.06.2018** against advance authorization No.**0310818924dt.06.02.2018**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
N-METHYL MORPHOLINE OXIDE - 50%	1 kg	1	MORPHOLINE	0.412 kg
		2	HYDROGEN PEROXIDE 50%	0.322 kg
		3	FORMIC ACID	0.218 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	133 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	ALTA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00253168AM22
RA File Number	03AA040121121 AM22
Licence No and Date	0311008559/15/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **3/82-ALC4/2018 dated 05.06.2018** against advance authorization No.**0310803707dt.01.04.2016**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL PARABEN	1 kg	1	Para Hydroxy Benzoic Acid	0.97 kg
		2	Methanol	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	134 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00253243AM22
RA File Number	34AA04009242 AM22
Licence No and Date	3411001396/15/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	135 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00255075AM22
RA File Number	03AA040109434 AM22
Licence No and Date	0311008612/16/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Feb/202122/14 dated 21.02.2022** against advance authorization No.**0310831861dt.27.09.2019**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ACETONITRILE (Purity Min. 99.9%, Moisture less than 500 PPM)	350 MT	1	ACETONITRILE – LOW PURITY (Purity 98%)	416.51 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	136 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00255076AM22
RA File Number	03AA040118606 AM22
Licence No and Date	0311008613/16/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MEROPENEM FOR INJECTION (MEROPENEM BUFFERED	1 kg	1	MEROPENEM NON STERILE MEROPENEM	0.655 kg

STERILE)			TRIHYDRATE NON STERILE	
		2	PACKING MATERIAL	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	137 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00255256AM22
RA File Number	03AA040120589 AM22
Licence No and Date	0311008617/17/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name. ii. Details of Packaging Material may be furnished. iii. Copy of Master Batch Formula for all export items indicating net content of inputs in each export.	

Case No.	138 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	ALTA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00255269AM22
RA File Number	03AA040121144 AM22
Licence No and	0311008618/17/11/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to allow adhoc norms as per SION A-3680. RA concerned may take further necessary action as per above decision of NC.	

Case No.	139 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00255297AM22
RA File Number	34AA04009240 AM22
Licence No and Date	3411001409/17/11/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	140 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00255683AM22
RA File Number	09AA04016606 AM22
Licence No and Date	0911001869/17/11/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	141 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved

Party Name	NEULAND LABORATORIES LTD.													
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022													
HQ File Number	HQRNORM APPLY 00255721AM22													
RA File Number	09AA04017059 AM22													
Licence No and Date	0911001871/17/11/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1" data-bbox="170 486 2111 675"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>IBREXAFUNGERP CITRATE</td> <td>1 kg</td> <td>1</td> <td>ENFUMAFUNGIN</td> <td>4.55 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	IBREXAFUNGERP CITRATE	1 kg	1	ENFUMAFUNGIN	4.55 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
IBREXAFUNGERP CITRATE	1 kg	1	ENFUMAFUNGIN	4.55 kg										

Case No.	142 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	ENALTEC LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00255251AM22
RA File Number	03AA040120798 AM22
Licence No and Date	0311008614/17/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
ROSUVASTATIN CALCIUM (R-10 ROUTE)	1 kg	1	6-[(1E)-2-[4-(4-FLUOROPHENYL)-6-(1METHYLETHYL)-2-[METHYL (METHYLSULFONYL)AMINO] -5-PYRIMIDINYL] ETHENYL]-2,2DIMETHYL-1,3-DIOXANE-4-ACETIC ACID 1,1- DIMETHYLETHYL ESTER	1.30 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	143 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00255868AM22
RA File Number	03AA040112749 AM22
Licence No and Date	0311008637/17/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	144 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HELLA INFRA MARKET PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00255252AM22
RA File Number	03AA040117899 AM22
Licence No and Date	0311008615/17/11/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	145 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	HELLA INFRA MARKET PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00255254AM22
RA File Number	03AA040120188 AM22
Licence No and Date	0311008616/17/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	146 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00256672AM22
RA File Number	07AA04039164 AM22
Licence No and Date	0711002363/18/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	147 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SARACA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00256800AM22
RA File Number	09AA04017459 AM22

Licence No and Date	0911001876/18/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	148 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00257369AM22
RA File Number	09AA04017800 AM22
Licence No and Date	0911001879/18/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	149 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00257390AM22
RA File Number	52AA04018127 AM22
Licence No and Date	5211001587/18/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to refer the case to Department of Biotechnology (DBT) for obtaining its comments.	

Case No.	150 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	NEXUS PHARMA CHEM PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022

and Date														
HQ File Number	HQRNORM APPLY 00257413AM22													
RA File Number	08AA04035268 AM22													
Licence No and Date	0811003180/18/11/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <tr> <td>Export product</td> <td>Qty.</td> <td>Sl. No.</td> <td>Import items</td> <td>Qty.</td> </tr> <tr> <td>Clobetasol Propionate USP</td> <td>1 kg</td> <td>1</td> <td>Betamethasone base</td> <td>1.00 kg</td> </tr> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Clobetasol Propionate USP	1 kg	1	Betamethasone base	1.00 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Clobetasol Propionate USP	1 kg	1	Betamethasone base	1.00 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	151 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	AMINES AND PLASTICIZERS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00256513AM22
RA File Number	03AA040113620 AM22
Licence No and Date	0311008653/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 4/82-ALC4/2018 dated 19.06.2018 against advance authorization No.0310818924dt.06.02.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
N-METHYL MORPHOLINE OXIDE - 50%	1 kg	1	MORPHOLINE	0.412 kg
		2	HYDROGEN PEROXIDE 50%	0.322 kg
		3	FORMIC ACID	0.218 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	152 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	AMINES AND PLASTICIZERS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00256515AM22
RA File Number	03AA040113630 AM22
Licence No and Date	0311008655/18/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **4/82-ALC4/2018 dated 19.06.2018** against advance authorization No.**0310818924dt.06.02.2018**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
N-METHYL MORPHOLINE OXIDE - 50%	1 kg	1	MORPHOLINE	0.412 kg
		2	HYDROGEN PEROXIDE 50%	0.322 kg

		3	FORMIC ACID	0.218 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	153 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ALTA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00258363AM22
RA File Number	03AA040121922 AM22
Licence No and Date	0311008684/19/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	154 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00261599AM22
RA File Number	09AA04017900 AM22
Licence No and Date	0911001908/22/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Meropenem for Injection (Sterile Bulk)	1 kg	1	MeropenemTrihydrate (Non-Sterile)	0.923 kg
		2	Acetone	2.64 kg
		3	Methanol (Methyl Alcohol)	0.0958 kg
		4	Aluminium Canister 20 Ltrs (5Kg Capacity)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	155 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	INCHEM LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00261092AM22
RA File Number	09AA04016734 AM22
Licence No and Date	0911001888/22/11/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	156 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00261552AM22

RA File Number	09AA04017897 AM22
Licence No and Date	0911001904/22/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	157 / NC/3/MEET/Mar/202122/16			
Case Status	Case Approved			
Party Name	AMI LIFESCIENCES PVT LTD			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022			
HQ File Number	HQRNORM APPLY 00262704AM22			
RA File Number	34AA04009517 AM22			
Licence No and Date	3411001447/23/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Dec/202122/12dated 17.12.2021 against advance authorization No. 3411000856dt. 16.07.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Case No.	158 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00262146AM22
RA File Number	03AA040119401 AM22
Licence No and Date	0311008754/23/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	159 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ELIXIR PHARMA
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00262257AM22
RA File Number	08AA04034885 AM22
Licence No and Date	0811003200/23/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	160 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00262416AM22
RA File Number	34AA04008408 AM22
Licence No and Date	3411001440/23/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	161 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00262423AM22
RA File Number	05AA04098088 AM22
Licence No and Date	0511006367/23/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	162 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00262432AM22
RA File Number	05AA04098038 AM22
Licence No and Date	0511006369/23/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	163 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00262564AM22
RA File Number	03AA04013560 AM22
Licence No and Date	0311008775/23/11/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	164 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SYMED LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00262695AM22
RA File Number	09AA04017472 AM22
Licence No and Date	0911001919/23/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	165 / NC/3/MEET/Mar/202122/16			
Case Status	Case Approved			
Party Name	BIOXERA PHARMA PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022			
HQ File Number	HQRNORM APPLY 00263422AM22			
RA File Number	03AA040117391 AM22			
Licence No and Date	0311008809/24/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Dec/202122/12dated 17.12.2021 against advance authorization No. 3411000856dt. 16.07.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Benfotiamine	1 kg	1	Thiamine Mononitrate	0.922 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	166 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00263425AM22
RA File Number	03AA040109731 AM22
Licence No and Date	0311008810/24/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Production / Consumption data duly certified by GST Authorities.	

Case No.	167 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00263483AM22
RA File Number	03AA04003343 AM22
Licence No and Date	0311008815/24/11/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	168 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00263486AM22
RA File Number	03AA04009051 AM22
Licence No and Date	0311008816/24/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	169 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00263488AM22
RA File Number	03AA04014060 AM22
Licence No and Date	0311008817/24/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	170 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00263594AM22
RA File Number	31AA04029810 AM22
Licence No and Date	3111000716/24/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Feb/202122/14 dated 21.02.2022** against advance authorization No. **3111000269 dt. 31.03.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Guaiacol	1 kg	1	Phenol	0.93 kg
		2	Methanol	0.36 kg
		3	Hydrogen Peroxide (60%)	0.687 kg
		4	Acetone(Solvent)	0.09 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	171 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00264927AM22
RA File Number	31AA04030073 AM22
Licence No and Date	3111000727/25/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Feb/202122/14 dated 21.02.2022** against advance authorization No.**3111000353 dt.24.05.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Acetyl Anisole (4 Methoxy Acetophenone)	1 kg	1	Phenol	0.72 kg
		2	Methanol	0.276 kg
		3	Acetic Anhydride PURITY 99%	0.755 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	172 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00265144AM22
RA File Number	09AA04017903 AM22
Licence No and Date	0911001933/25/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	173 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SENTISS PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00265259AM22
RA File Number	05AA040104139 AM22

Licence No and Date	0511006448/25/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	174 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	SUPARNA CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00265266AM22
RA File Number	03AA040124215 AM22
Licence No and Date	0311008850/25/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
POTASSIUM TERTIARY BUTOXIDE IN TETRAHYDROFURAN 20%	1 kg	1	POTASSIUM METAL	0.0733 kg
		2	TERTIARY BUTANOL	0.139 kg
		3	TETRAHYDROFURAN	0.84 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	175 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022													
HQ File Number	HQRNORM APPLY 00265267AM22													
RA File Number	31AA04017311 AM22													
Licence No and Date	3111000729/25/11/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1" data-bbox="195 446 2113 635"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>ORTHO CRESOL</td> <td>1 kg</td> <td>1</td> <td>OCP 50 (containing 58% O-Cresol & 38% Phenol)</td> <td>0.809 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	ORTHO CRESOL	1 kg	1	OCP 50 (containing 58% O-Cresol & 38% Phenol)	0.809 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
ORTHO CRESOL	1 kg	1	OCP 50 (containing 58% O-Cresol & 38% Phenol)	0.809 kg										

Case No.	176 / NC/3/MEET/Mar/202122/16			
Case Status	Case Deferred			
Party Name	BIODEAL PHARMACEUTICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022			
HQ File Number	HQRNORM APPLY 00265372AM22			
RA File Number	05AA040103458 AM22			
Licence No and Date	0511006452/25/11/2021			
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Copy of DML with Approved Composition of the export product.				

Case No.	177 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00264884AM22
RA File Number	03AA040120003 AM22
Licence No and Date	0311008832/25/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	178 / NC/3/MEET/Mar/202122/16			
Case Status	Case Approved			
Party Name	HONOUR LAB LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022			
HQ File Number	HQRNORM APPLY 00266451AM22			
RA File Number	09AA04017934 AM22			
Licence No and Date	0911001952/26/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202122/13 dated 21.01.2022 against advance authorization No. 0911001405 dt. 24.08.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
OlmesartanMedoximil	1 kg	1	Ethyl 4-(2-Hydroxypropan-2-yl)-2-Propyl-1H-Imidazole-5-Carboxylate	0.70 kg
		2	1-(triphenylmethyl)-5-[4-(bromomethylbiphenyl)-2-yl] tetrazole	1.35 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	179 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00266455AM22
RA File Number	09AA04017936 AM22
Licence No and Date	0911001953/26/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jan/202122/13** dated **21.01.2022** against advance authorization No. **0911001389** dt. **23.08.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TILORONE DIHYDROCHLORIDE	1 kg	1	2,7-DIHYDROXY FLUOREN-9-ONE	0.686 kg
		2	2-DIETHYLE AMINO ETHYL CHLORIDE HCL	1.430 kg
		3	TETRA BUTYL AMMONIUM BROMIDE	0.686 kg
		4	METHONOL	2.36 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	180 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00266181AM22
RA File Number	08AA04035102 AM22
Licence No and Date	0811003242/26/11/2021
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	181 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	LAZERHEAD LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00266328AM22
RA File Number	09AA04012424 AM22
Licence No and Date	0911001950/26/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	182 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00268778AM22
RA File Number	09AA04017927 AM22
Licence No and Date	0911001956/29/11/2021

Norms Committee Decision:
Deferred for comments of TE.

Case No.	183 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	USV PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00268952AM22
RA File Number	03AA040120475 AM22
Licence No and Date	0311009010/29/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	184 / NC/3/MEET/Mar/202122/16			
Case Status	Case Approved			
Party Name	WANKSONS CHEMICALS INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022			
HQ File Number	HQRNORM APPLY 00269239AM22			
RA File Number	03AA040125522 AM22			
Licence No and Date	0311009018/29/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021 against advance authorization No. 0311005179dt.07.07.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.

CHLORAL	1 kg	1	DENATURED ETHYLALCOHOL	0.878 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	185 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00270155AM22
RA File Number	342404000285 AM20
Licence No and Date	3411001477/30/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	186 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00271160AM22
RA File Number	03AA040125862 AM22
Licence No and Date	0311009068/01/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	187 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	NEXUS PHARMA CHEM PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00271316AM22
RA File Number	08AA04035774 AM22
Licence No and Date	0811003272/01/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	188 / NC/3/MEET/Mar/202122/16			
Case Status	Case Approved			
Party Name	OPTIMUS DRUGS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022			
HQ File Number	HQRNORM APPLY 00271464AM22			
RA File Number	09AA04018101 AM22			
Licence No and Date	0911001974/01/12/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

		5	Dimethyl Sulfoxide	2.59 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	189 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00271471AM22
RA File Number	342404000079 AM21
Licence No and Date	3411001482/01/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	190 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00271583AM22
RA File Number	342404000002 AM21
Licence No and Date	3411001484/01/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	191 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00271633AM22
RA File Number	342404000080 AM21
Licence No and Date	3411001485/01/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	192 / NC/3/MEET/Mar/202122/16
Case Status	Case Approved
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00271002AM22
RA File Number	05AA040106538 AM22
Licence No and Date	0511006538/01/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	CEFTAZIDIME POWDER FOR SOLUTION FOR INJECTION, WEIGHT 1 GMS/VIAL(CEFTAZIDIME WITH SODIUM CARBONATE USP FOR INJECTION) (Each vial contains Sterile mixture of sterile ceftazidime USP and Sodium Carbonate equivalent to Anhydrous ceftazidime 1 gm)	380000 vials	1	CEFTAZIDIME WITH SODIUM CARBONATE USP	400 kg

2	CEFTAZIDIME POWDER FOR SOLUTION FOR INJECTION, WEIGHT 2 GMS/VIAL(CEFTAZIDIME WITH SODIUM CARBONATE USP FOR INJECTION) (Each vial contains Sterile mixture of sterile ceftazidime USP and Sodium Carbonate equivalent to Anhydrous ceftazidime2 gm)	95000 vials		CEFTAZIDIME WITH SODIUM CARBONATE USP	200 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	193 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00271106AM22
RA File Number	03AA040124209 AM22
Licence No and Date	0311009064/01/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name. ii. Details of Packaging Material may be furnished. iii. Copy of Master Batch Formula for all export items indicating net content of inputs in each export.	

Case No.	194 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00272089AM22
RA File Number	07AA04039105 AM22
Licence No and Date	0711002509/02/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	195 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00272093AM22
RA File Number	07AA04040783 AM22
Licence No and Date	0711002512/02/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	196 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00272095AM22
RA File Number	07AA04040782 AM22
Licence No and Date	0711002513/02/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	197 / NC/3/MEET/Mar/202122/16
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Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00272097AM22
RA File Number	07AA04040799 AM22
Licence No and Date	0711002516/02/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	198 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00272098AM22
RA File Number	07AA04040797 AM22
Licence No and Date	0711002517/02/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	199 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00272084AM22
RA File Number	07AA04039101 AM22
Licence No and Date	0711002507/02/12/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	200 / NC/3/MEET/Mar/202122/16
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 16 and 08/04/2022
HQ File Number	HQRNORM APPLY 00272085AM22
RA File Number	07AA04039096 AM22
Licence No and Date	0711002508/02/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	